

(u)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

CA 588/92.

Dt. of Order: 26-10-92.

1. Anipeddi Satya Kumar
2. Kuthumu Kurmarao
3. Gadikoyya Manikya Rao
4. Ithi Raju
5. Illapu Appalaswamy
6. Mukala Appalanaidu
7. Midathada Ananda Rao
8. Chadaram Suribabu
9. Chikkala Venkateswara Rao
10. Moorkoth Rameshan
11. Edibilli Joga Rao
12. Madani Manikyam
13. Pilla Veera Surya Prakasha Rao
14. Lanka Gopala Krishna
15. Ghanta Koteswara Rao
16. Kota Surya Prakasha Rao
17. Bandaru Nookaraju
18. Polineni Shanmugam
19. Kotni Sreenivasa Rao
20. Uppalapathi Narasimha Rao
21. Koppula Prasad Kumar
23. Reddia Bhoolaka Rao
24. Varri Venku Naidu
25. Rasananda Sahoo
26. Dhadi Biswal
27. Gullipalli Ananda Rao
28. Mudishi Gandhi
29. Nekkanti Raja Rao
30. Dasari Sudhakar

....Applicants

Vs.

Union of India rep; by

1. The Secretary to Govt. Ministry of Defence, New Delhi.
2. The Chief of naval Staff, Naval Head Quarters, New Delhi.
3. Flag Officer, Commanding-in-chief, Eastern Naval Command, Visakhapatnam-14.
5. Controller of Defence Accounts (N), No.1
Caoprago Rd, Bombay.

....contd...2.

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- 2 -

6. Area Accounts Officer, Assistant Controller of
Defence Accounts (N), NAD Kotha Road, Visakhapatnam-
530 009.

....Respondents

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Counsel for the Applicants : Shri K.S.R.Anjaneyulu

Counsel for the Respondents : Shri N.V.Ramana, Addl.CGSC

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CORAM:

THE HON'BLE SHRI R.BALASUBRAMANIAN : MEMBER (A)

THE HON'BLE SHRI C.J.ROY : MEMBER (J)

(Order of the Divn. Bench delivered by
Hon'ble Sri R.Balasubramanian, Member (A)).

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Miscellaneous Application No.753/92 is filed seeking
permission to add additional applicants stating that all the
applicants are similarly placed in all manners. Hence
MA 753/92 is allowed.

2. On the Original Application Sri N.V.Ramana, Addl.
CGSC states that the relief prayed for i.e. payment of
Overtime Allowance on the basis of existing scales instead
of old scales has been recommended to the competent autho-
rity and is under consideration of the competent authority.
He also indicates that there is every likelihood of a
favourable consideration and then the O.A. may become in-
fructuous. Under these circumstances, we dispose-of the
application as unnecessary at this stage.

...3.

20/10/92

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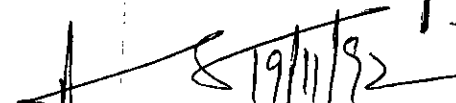
3. If the applicants feel still aggrieved by the final orders passed by the competent authority, they will be at liberty to approach this Tribunal afresh. Accordingly O.A. is disposed-of with no order as to costs.



(R. BALASUBRAMANIAN)
Member (A)


(C. J. ROY)
Member (J)

Dated: 26th October, 1992.
Dictated in Open Court.

 19/11/92
Dy. Registrar (Judl.)

avl/

Copy to:-

1. The Chief of Defence, New Delhi.
2. The Chief of Naval Staff, Naval Head Quarters, New Delhi.
3. Flag Officer, Commanding-in-Chief, Eastern Naval Command, Visakhapatnam-14.
4. Admiral Superintendent, Naval Dock Yard, Visakhapatnam-14.
5. Controller of Defence Accounts(N) No.1 Caoprago road, Bombay.
6. Area Accounts Officer, Assistant Controller of Defence Account
7. One copy to Sri. K.S.R. Anjaneyulu, advocate, CAT, Hyd.
8. One copy to Sri. N.V. Ramana, Addl. CGSC, CAT, Hyd.
9. One spare copy.

Rsm/-

32/10/92
RSM

O.A. 588792

TYPED BY DM
CHECKED BY 14/4

COMPARED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR
AND
THE HON'BLE MR. R. BALASUBRAMANIAN: M(A)
AND
THE HON'BLE MR. T. CHANDRASEKHAR REDDY:
M(JUDL)
AND
THE HON'BLE MR. C. J. ROY : MEMBER(JUDL)

Dated: 26/10/
1992.

ORDER/JUDGMENT:

~~R.A.~~ / C.A. / M.A. No

in
C.A. No. 588792

T.A. No. _____ (wp. No _____)

Admitted and interim directions
issued.

Allowed

Disposed of with direction
Dismissed
Dismissed as withdrawn
Dismissed for default
M.A. Ordered/Rejected
No orders as to costs.

Central Administrative Tribunal
DESPATCH
23 NOV 1992
HYDERABAD BENCH.

pvm

3.19.92
7.02